

Repealing Madras Regulations 4 of 1829 and 4 of 1830

ACT NO. XVI. OF 1835

(Rep., by Act 8 of 1868)

[3rd August, 1835.]

*Passed by the Hon'ble the Governor General of India in Council on the 3rd August, 1835.*

**BE** it enacted, that from the 1st of November, 1835, so much of Section II. of Regulation V. of 1830 of the Bengal Code, as provides that persons, instigating and inducing Ryots to evade the performance of their engagements, may be prosecuted for the full amount of the penalty specified in the original agreement of the Ryot, together with all Expences and Costs of the Suit- and Section III. Of the same Regulation, providing that persons, contracting for the cultivation of Indigo plant, who shall willfully neglect or refuse to sow or cultivate the ground specified in their engagement, shall be deemed guilty of a misdemeanor, and liable to punishment, -be rescinded.